

GOVERNMENT OF INDIA
MINISTRY OF INFORMATION & BROADCASTING
LOK SABHA
UNSTARRED QUESTION NO. 3155
TO BE ANSWERED ON 08.08.2023

COMPLAINTS AGAINST WEB SERIES TELECAST IN OTT PLATFORMS
3155. SHRI PARTHIBAN S.R.:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state;

(a) whether the Ministry is aware that large number of complaints are raising among the public against the web series telecasted in the Over The Top (OTT) Platforms;

(b) if so, the details of the complaints received so far; and

(c) the details of steps taken by the Government against those complaints?

ANSWER

THE MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI ANURAG SINGH THAKUR):

(a) to (c): The Government has notified Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021 (IT Rules, 2021) on 25th February, 2021 under Information Technology Act, 2000, which inter alia provides for publishers of online curated content (OTT platforms) to adhere to a Code of Ethics laid down in the Rules.

The Rules also provide for a three-tier grievance redressal mechanism to address grievances/ complaints relating to violation of the Code of Ethics. The complaints /grievances received by the Ministry are forwarded to the respective OTT platforms, being Level-I of the grievance redressal mechanism, for appropriate action as per the IT Rules, 2021.